

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 62 of 2021**

**In the matter of:**

**Mr. Mitesh Patel**

**....Appellant**

**Vs.**

**Axis Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Dhaval Deshpande, Mr. Pratik Gandhi, Advocates.**

**Respondents: Mr. Aayush Agarwala, Mr. Akshit, Advocates for R1.  
Mr. Abhijeet Sinha, Mr. Yash Jariwala, Advocates for  
Intervenor (Invent ARC)**

**ORDER**

**(Through Virtual Mode)**

**15.03.2021:** Mr. Aayush Agarwala, learned counsel for Respondent No.1 submits that the proposal for settlement is under consideration. Mr. Abhijeet Sinha, Advocate representing the Intervenor is also not averse to some more time being granted for consideration of settlement proposal.

We deem it fit to grant three weeks' time for consideration of such proposal.

List the appeal 'for admission (after notice)' on 12<sup>th</sup> April, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/nn**